

OFFICE OF THE DISTRICT & SESSIONS JUDGE(HQs) : DELHI

No.....Pool Car/THC/Misc/2018

Delhi, dated

CIRCULAR

It is for information to all the staff members of this establishment(Including officials posted in diverted capacity or deputation) that quotations are being invited from the officials of the Office of District & Sessions Judge (HQs), Delhi including officials working on diverted capacity and on deputation with quoting highest price in respect of the 9 vehicles of this establishment (As per details enshrined in Auction notice on "As is where is basis" enclosed with Terms & conditions as well proforma) in a sealed envelope to be dropped in the tender Box placed in the Pool Car Branch, adjoining Gate No 1, Main Building, Tis Hazari Court, Delhi between 2:00 to 6:00 PM and simultaneously an entry shall be made in the official register to be maintained by Branch Incharge.

The bids shall open from 13.12.2018 at 02:00 PM onwards and shall be closed on 15.12.2018 at 6:00 PM, after which the same shall be sealed with the seal of the Ld. Chairperson of the Committee. The internal auction proceedings shall be conducted on 18.12.2018 at 04:00 PM.

Interested officials may also visit this court's website www.delhidistrictcourts.nic.in for detailed terms and conditions, proforma and Auction notice.

This issue is with the prior approval of Ld. District & Sessions Judge(HQs), Delhi

[Signature]
Chairman

Internal Auction Committee
Tis Hazari Courts, Delhi

No. 2798/8432-970 /Pool Cars//THC/Misc./2018

Delhi dated 17 DEC 2018

Copy forwarded for information & necessary action to :-

1. Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi with the request to circulate the same amongst staff members of this establishment for information
2. PS to the Ld. District & Sessions Judge (H.Qs), Tis Hazari, Delhi.
3. Ld. District & Sessions Judge, All District, with the request to circulate the same amongst staff members of this establishment for information.
4. Ld. Principal Secretary, (Ministry of Law & Justice), Govt of NCT of Delhi with the request to circulate the same amongst drivers of this establishment for information.
5. Ld. Director, Delhi Judicial Academy, Dwarka, Delhi with the request to circulate the same amongst drivers of this establishment for information .
6. Ld. Principal Judge, Family Court(HQ), Dwarka, and all other Ld. Priciapal Judges, Family Court, Delhi with the request to circulate the same amongst the drivers of this establishment for information.
7. Ld. Member Secretary, National Legal Service Authority, Delhi with the request to circulate the same amongst the drivers of this establishment for information.
8. Ld. Member Secretary, District Legal Service Authority, Patiala House Courts, Delhi with the request to circulate the same amongst the drivers of this establishment for information.
9. Ld. Officer-In-Charge, Pool Car, All District, Delhi
10. Guard file & Website committee for uploading.

[Signature]
Chairman

Internal Auction Committee
Tis Hazari Courts, Delhi

OFFICE OF THE DISTRICT & SESSIONS COURT, TIS HAZARI, DELHI

AUCTION NOTICE

Quotations in sealed covers are invited for the sale of 09 nos. of vehicles of this Court as per details given below on "AS IS WHERE IS BASIS":-

<i>Sr. No.</i>	<i>Vehicle Number</i>	<i>Make</i>	<i>Model</i>
1.	DL-1CJ-3627	Ambassador	2005
2.	DL-1CJ-4602	Maruti Esteem	2006
3.	DL-1CJ-4200	Maruti Esteem	2006
4.	DL-1CJ-4609	Maruti Esteem	2006
5.	DL-1CK-0044	Maruti Esteem	2006
6.	DL-2CQ-0003	Maruti Esteem	2006
7.	DL-2CJ-4606	Maruti Esteem	2006
8.	DL-1CJ-4607	Maruti Esteem	2006
9.	DL-1CJ-5304	Maruti Esteem	2007

The bids are being invited from the officials of the Office of District & Sessions Judge (HQs), Delhi including officials working on diverted capacity and on deputation with quoting highest price in respect of the vehicles in a **sealed envelope to be dropped in the tender Box placed in the Pool Car Branch, adjoining Gate No 1, Main Building, Tis Hazari Court, Delhi** between 2:00 PM to 6:00 PM and simultaneously an entry shall be made in the official register to be maintained by Branch Incharge.

The bids shall open from **13.12.2018 at 02:00 PM** onwards and shall be closed on **15.12.2018 at 6:00 PM**, after which the same shall be sealed with the seal of the Ld. Chairperson of the Committee. The internal auction proceedings shall be conducted on **18.12.2018 at 04:00 PM**.

This Court reserves its right to reject any or all the quotations without assigning any reason. Interested staff members may also visit this Court's website www.delhidistrictcourts.nic.in for detailed terms & conditions.

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Chairman

Internal Auction Committee
Tis Hazari Courts, Delhi

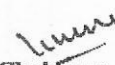
TERMS & CONDITIONS WITH REGARD TO ACCEPTANCE AND DELIVERY OF THE 09 NOS. OF VEHICLES OF DISTRICT COURT, TIS HAZARI, DELHI WHICH WILL BE SOLD ON "AS IS WHERE IS BASIS" AS PER DETAILS GIVEN BELOW

<i>Sr. No.</i>	<i>Vehicle Number</i>	<i>Make</i>	<i>Model</i>
1	DL-1CJ-3627	Ambassador	2005
2	DL-1CJ-4602	Maruti Esteem	2006
3	DL-1CJ-4200	Maruti Esteem	2006
4	DL-1CJ-4609	Maruti Esteem	2006
5	DL-1CK-0044	Maruti Esteem	2006
6	DL-2CQ-0003	Maruti Esteem	2006
7	DL-2CJ-4606	Maruti Esteem	2006
8	DL-1CJ-4607	Maruti Esteem	2006
9	DL-1CJ-5304	Maruti Esteem	2007

1. The bids shall be invited from the officials working in the Delhi District Courts, including officials workings on diverted capacity and on deputation, with quoting highest price in respect of the vehicles with a maximum cap of two in a **sealed envelope to be dropped in the Tender Box** placed in the **Pool Car Branch, adjoining Gate No. 1, Main Building, Tis Hazari Courts**, between **2:00 PM to 6:00 PM** and simultaneously an entry shall be made in the official register to be maintained by Branch Incharge.
2. The bids shall open from **13.12.2018 at 2:00 PM** onwards and shall be closed on **15.12.2018 at 6:00 PM**, after which the same shall be sealed with the seal of the Ld. Chairperson of the Committee.
3. The bid will be confirmed in favour of the person quoting the highest price in respect of that vehicle and he/she shall be required to produce proof of his/her employment with this office and place of posting before acceptance of the payment.
4. Only those bids shall be considered which have been submitted in Proforma attached herewith giving name, address, telephone / mobile number PAN number of bidder with vehicle details and price quoted. The bids without Proforma shall be summarily rejected and no communication shall be entertained in this regard.
5. On the final acceptance of the bid, full amount is to be deposited by the highest bidder within 02 working days from the date of communication of final acceptance, by way of demand draft/pay order drawn in favour of "The District & Sessions Judge (HQs), Delhi, failing which **the authorized Committee/competent authority will impose the penalty as deemed fit** and the vehicle will be offered to the next tenderer (below the highest). Similarly, if the second bidder fails to make payment, the same action will be taken and so on.

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6. Conditional bid will not be entertained. **If the bid is withdrawn by the concerned party/employee at any time after it is provisionally accepted, the penalty will be imposed by the authorized Committee/competent authority.**
7. The Committee, in its discretion, reserves the right to reject or accept any or all the bids, partly or completely at any time without assigning any reason. The decision of this Committee shall be final in this regard.
8. It shall be presumed that the bidder has fully inspected the vehicle before the auction. The Court shall not be responsible and shall not entertain any complaint in respect of any defect in the vehicles.
9. The staff members of all Court Complexes, including staff on deputation / diverted capacity (except those on gazetted posts or the Court staff of Members of the Committee and the officials of the Pool Car Branch, Tis Hazari), are permitted to participate in the auction.
10. The successful bidder shall get the vehicle transferred in his/her name as per rules, at his/her own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. District Court, Tis Hazari, Delhi shall not in any manner be concerned with or responsible for registration of the vehicle and will have no liability whatsoever after the delivery of the vehicle to the successful tenderer.
11. The signed prescribed form(s) of transfer of vehicles will be delivered to the successful bidder(s) for getting the registration transferred in his/her name. He/she will be required to produce proof of such registration in this Court within one month from the date of delivery of vehicle and requisite documents.
12. The above internal auction of the condemned vehicles shall be subject to the surrender of VIP/ Fancy Registration Marks, if any, allotted to the vehicles.


Chairman
Internal Auction Committee
Tis Hazari Courts,
Delhi

PROFORMA

1. Name :
2. Address
(Proof of employment, place
of posting & address i.e. copy of
Office ID Card, Aadhar Card
or Voter Identity Card) :
3. Mobile No. :
4. Place of Posting :
5. Registration No(s) and price
price offered for particular
vehicles for which written bid
submitted. :

33MB

Date:

Signature of the participant